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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 04.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CA 1/14 in CP 46/12	TP 35/16	For Orders	397/398 -	Mrs. Mangala Yuva- raj Nakade & Anr. Vs. Shree Basavesh- wara Agro Foods Processing Ltd. & 3 Others.


SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	DRASHANTH P N 9980 688332	Petitioner	Drashanth P.N.
2	A. BSABARI DAS 9841063309	Resort 7 in C.A. 1/2017 C.P. 46/2012	A. BSABARI DAS

Counsel for petitioner is present. CA 01/14 is taken up today. Shri Saji P. John, Advocate, reported that he would file vakalat for R-2 to R-4 and also to file application for setting aside the ex-parte order passed against R-2. Counsel for R-7 in CA 01/14 is present. During the course of hearing on CA 01/14, it is brought to our notice that the petitioner in CA 01/14 has already moved another application under 406 read with Section 542 of Companies Act, 1956. It is also brought to our notice that the said application is not yet numbered.

The counsel for petitioner in CA 01/14 reported that if the 2nd application filed under Section 406 r/w Section 542 is taken up for hearing, then he will withdraw CA 01/14 as the second application contained better particulars.

Registry is directed to verify and put up the second application said to have been filed by the petitioner in CA No.01/14 and prepare a note.

List it on 04.09.2017.


MEMBER (J)


MEMBER (T)